

Aromatics Project in Kerala

246. SHRI A. NEELALOHIHADASAN NADAR: Will the Minister of ENERGY be pleased to state:

(a) whether Government of India have given clearance to the Aromatics Project of Kerala;

(b) if so, the details of the said project; and

(c) if not, the reasons for the delay in giving clearance to the project?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (c). Cochin Refineries Limited has been asked to prepare a revised feasibility report based on reliable cost estimates. The details of the project are yet to be finalised.

Import of Low Power Receiver-cum-relay System

247. SHRI ARJUN SETHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have decided to import low power receiver-cum-relay systems to provide TV coverage of the Asian Games through INSAT to areas so far not covered by the Doordarshan network; and

(b) if so, the details regarding the policy of Government in this regard and the names of the countries from which Government have decided this system to be imported?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) Government has decided to import 20 numbers of 100 watt transmitters and satellite receiving equipment to provide Television service through satellite in areas not covered by Doordarshan so far. As equipment required for this purpose was not available from indigenous sources within the time-frame of Asian Games, it has been decided to import the systems from USA through the Electronics Trade and Technology Development Corporation, a public sector undertaking. These receive-

cum-relay centres will be installed at the following places and commissioned before the Asian Games:

1. Trivandrum
2. Bhopal
3. Patna
4. Simla
5. Bhubneshwar
6. Gangtok
7. Port Blair
8. Gauhati
9. Imphal
10. Agartala
11. Shillong
12. Kohima
13. Itanagar
14. Aizawal
15. Deoria
16. Jammu
17. Indore
18. Suratgarh
19. Malda
20. Kakinada.

Loss in Production of Fertilisers

248. SHRI D. M. PUTTE GOWDA:
SHRI H. N. NANJE GOWDA:

Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether due to a large number of failures of equipment and associated problems, the fertiliser industry is suffering huge losses in the production of fertilisers;

(b) whether the Fertilisers Corporation of India and the Bureau of Public Enterprises have brought such problems to the notice of Government during a national workshop on after-sale-service; and

(c) if so, what steps have been taken by Government to make the fertiliser industry a progressive one?

THE MINISTER OF CHEMICALS AND FERTILISERS (SHRI VASANT SATHI): (a) and (b). In a national Workshop on after-sale-service organised by the Fertiliser Corporation of India and Bureau

of Public Enterprises, the frequent equipment failures were highlighted as one of the major causes for loss of production in fertilizers. Government is fully aware of the losses in production of fertilizers resulting from equipment problems faced by some of the fertilizer plants. These problems include failures of equipments, their sudden breakdowns and inability to perform to the designed standards, either due to inherent equipment and design defects or due to wear and tear, particularly in the old and ageing plants. Besides, unstable power supply and sudden power interruptions also impair the efficiency of the equipments.

(c) Various remedial steps like modification/replacements of equipments, installation of captive power generation facilities in the plants affected by the unstable power supply, etc. are being taken on a continuous basis to improve the production performance of the fertilizer plants.

Special Broadcasts for Tamilians settled in Mauritius and other parts of East and South Africa

249. SHRI M.S.K. SATHIYENDRAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that there are at present no special language (Tamil) broadcasts for Tamilians settled in Mauritius and other parts of East Africa and South Africa;

(b) whether the Tamilian of Indian origin in that region are at present primarily relying on Tamil broadcasts from the External Services of Sri Lanka; and

(c) whether Government propose initiating language broadcasts (Tamil) to this area in view of the fact that Tamilians constitute a substantial part of the population of Indian origin in that region?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir. Mauritius and other countries in East Africa do not constitute the AIR's target area for its Tamil Service.

(b) Government have no definite information on this point.

(c) There is no such proposal, at present.

उत्तर प्रदेश में उच्च न्यायालय में न्यायाधीशों के खाली स्थानों को भरना

250. श्री कृष्ण चन्द्र पांडे : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश उच्च न्यायालय में न्यायाधीशों की कमी है जिसके कारण लोगों को न्याय नहीं मिल रहा है ;

(ख) क्या यह भी सच है कि न्यायाधीशों के खाली स्थानों के भरने हेतु उत्तर प्रदेश सरकार ने केन्द्रिय सरकार से अनुमोदन प्राप्त करने के लिये जुलाई-अगस्त-सितम्बर में नाम भेजे थे ; और

(ग) केन्द्रीय सरकार द्वारा न्यायाधीशों के नामों के संबंध में अंतिम निर्णय न लिये जाने के क्या कारण हैं और उनके नामों की घोषणा कब तक कर दी जायेगी ?

विधि, न्याय और कम्पनी कार्य मंत्री

(श्री जगन्नाथ कौशल) : (क) इलाहाबाद उच्च न्यायालय में स्थायी न्यायाधीशों की स्वोक्त संख्या 44 और अग्र न्यायाधीशों की स्वोक्त संख्या 16 है । 30-9-1982 को 31 स्थायी न्यायाधीश और 12 अग्र न्यायाधीश थे ।

(ख) और (ग) राज्य सरकार ने कुछ नामों की सिफारिश की थी । इलाहाबाद उच्च न्यायालय में चार अग्र न्यायाधीशों की नियुक्तियां 1-10-1982 को अधिसूचित की गई हैं । यह बताना संभव नहीं है कि शेष रिक्त स्थान कब तक भरे जायेंगे ।